

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

105. IA/338/2024 IN C.P. (IB)/939(MB)2020

IN THE MATTER OF

ABHYUDAYA COOPERATIVE BANK LTD

VS

MITHILA CARS PVT LTD

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 05.02.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Mr. Rohan Agarwal (PH)
For the Respondent:

ORDER

I.A. 338/2024

The prayer in the present application is for replacement of the Respondent No. 2 with Stressed Credit Resolution Private Limited. The Ld. Counsel for the Applicant submits that it is a cordial exit by Respondent No. 2 as they have already tendered all his pending dues amounting to Rs. 2,36,000/-. He further submits that there is no due pending of the present Liquidator. They have also placed on record the certificate of the registration of proposed Liquidator.

In view of the submissions made, the present I.A. is **allowed** and the Respondent No. 2 is replaced with the Stressed Credit Resolution Private Limited.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)